

ITEM NO.30                      Court 3 (Video Conferencing)                      SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application Nos. 1808-1809 of 2019 in C. A. No. 4784-4785/2019, C. A. No. 4786-4789/2019 and C. A. No. 4790-4793/2019

THE KERALA STATE COASTAL  
ZONE MANAGEMENT AUTHORITY

Petitioner(s)

VERSUS

MARADU MUNICIPALITY & ORS.

Respondent(s)

(IA No. 158544/2019 - MODIFICATION)

WITH

CONMT.PET.(C) No. 1162-1163/2019 in MA 1808-1809/2019 in C.A. No. 4784-4785/2019, C.A. No. 4786-4789/2019 and C.A. No. 4790-4793/2019  
(XI-A)  
(FOR ADMISSION)

Date : 28-09-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE NAVIN SINHA  
HON'BLE MR. JUSTICE K.M. JOSEPH

Counsel for the  
parties

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UPON hearing the counsel the Court made the following  
O R D E R

IA No. 158544/2019 (Application for modification)

Respondent No. 5 argues that he has two properties, which are lands, which are worth over Rs. 100 crores each, the sale of any one of which will be sufficient to pay off what is allegedly due from them. Respondent No. 5 may approach the Committee with the lands in question and the Committee may then order these lands to

be valued. The respondents are willing to approach the Committee immediately, and the Committee may, within two weeks, ask for Valuation Reports of these lands.

The Valuation Reports may then be put on affidavit before us, after which the application will be decided.

List on 05.11.2020 (Thursday).

CONMT.PET.(C) No. 1162-1163/2019

The contempt petitioner moves an oral application to implead the new Secretary. The prayer is granted.

The contemnor has to file an affidavit, within three weeks from today, as to what steps they have taken pursuant to our order dated 23.09.2019. Rejoinder Affidavit, if any, be filed within two weeks thereafter.

List on 05.11.2020 (Thursday).

Ms. Pallavi Pratap, learned counsel, has prayed for withdrawal of I.A.No. 177859 of 2019 (application for intervention) and I.A.No. 177861 of 2019 (Application for appearing and arguing in person).

The applications are, accordingly, dismissed as withdrawn.

(JAYANT KUMAR ARORA)  
COURT MASTER

(R.S. NARAYANAN)  
COURT MASTER